

Day I – 8th December, 2017 (Friday)

Time	Session	Speaker
9:00 am to 9:15 am	Registration	
9:15 am to 10:45 am	Welcome Address <ul style="list-style-type: none"> • Introduction and Overview • Essence of the IBC • Judicial Perspective of the IBC 	Ms. Ranjeeta Dubey (DGM, IBBI and Workshop Coordinator) Dr. (Ms.) Mukulita Vijayawargiya (WTM, IBBI) Mr. Balvinder Singh (Hon'ble Member (Technical), NCLAT))
10:45 am to 11:15 am	Tea / Coffee Break	
11:15 am to 12:15 pm	Mapping CIRP processes to IP responsibilities (To be discussed with case study) <ul style="list-style-type: none"> • The conditions and process for filing an application with NCLT • A process flow of tasks to be accomplished by an IRP during the first 30 days and importance of timelines • Best practices around key activities/ challenges such as inviting claims, appointing key personnel/ appointing valuers/ taking control of the company • Transition from IRP to RP 	Mr. Sanjay Grover (FCA FCS)
12:15 pm to 1:45 pm	Role of IP's and their Ethics <ul style="list-style-type: none"> • Resolution Applicants • Behavioural Aspects • Handling CoC • Maintaining Integrity 	Mr. Sumant Batra (Insolvency Author, Insolvency Lawyer and Consultant)
1:45 pm to 2:30 pm	Lunch Break	
2:30 pm to 4:10 pm	Preparation of Information Memorandum (To be discussed with case study) <ul style="list-style-type: none"> • Prescribed contents for the IM • Powers conferred to an IP for collection of relevant information • How to validate information • How to document, organize and present the information as an information memorandum • Skill sets required for documentation and presentation of information • Issue of Expression of Interest (EOI) • Collection of Bids 	Mr. Anuj Jain (Insolvency Professional)
4:10 pm to 4:30 pm	Tea / Coffee Break	
4:30 pm to 5:00 pm	A Unique Entity: IU Responsibility of Valuation: Way to go	Dr. (Ms.) Mamta Suri (Executive Director, IBBI)
5:00 pm to 5:30 pm	Contingent Liabilities: Impact on Valuation	Mr. Vikash Singh (Consultant, IBBI)

Day II – 9th December, 2017 (Saturday)

Time	Session	Speaker
9:00 am to 9:30 am	Conducting Forensic Audit and its importance to IP's	Mr. Anurag Bhabhra (Consultant, IBBI)
9:30 am to 10:50 am	Considering a Resolution Plan <i>(To be discussed with case study)</i> <ul style="list-style-type: none"> • Mandatory contents of RP • Validation and comparison • Evaluation of various plans received • Voting on the plan • Rights of the creditors 	Mr. Savan Godiwala (Partner at Deloitte)
10:50 am to 11:10 am	Tea / Coffee Break	
11:10 am to 12:30 pm	A Case Study on IBC – Resolution Plan <i>(To be discussed with case study)</i> <ul style="list-style-type: none"> • A case study which will require creating a resolution plan and comparing it with liquidation value • Participants will analyse the plan and make arguments for and against resolution and/or liquidation • Pre-read: A case study should be prepared • For the session: Standard instruction material/ deck can be prepared to facilitate discussion 	Mr. Anil Goel (Chairman at AAA & Insolvency Professional LLP)
12:30 pm to 1:30 pm	Voluntary Liquidation: Process and Procedures <i>(To be discussed with case study)</i>	Mr. Pranav J. Damania (Insolvency Professional)
1:30 pm to 2:00 pm	Lunch break	
2:00 pm to 3:00 pm	Evolving Jurisprudence under the Code (An interactive session) <ul style="list-style-type: none"> • Discussion of prominent judgements 	Mr. Anil Goel and IBBI Team
3:00 pm to 4:00 pm	Corporate Liquidation <i>(To be discussed with case study)</i> <ul style="list-style-type: none"> • Conditions precedent to liquidation • Process flow and role of liquidator • Practical aspects of liquidation value assessment • Admission of Claims • Process of auction • Documentation and organization of information • Compliance and reporting requirement 	Mr. TSN Raja (Insolvency Professional)
4:00 pm to 4:30 pm	Tea / Coffee Break	
4:30 pm to 5:00 pm	Feedback	

Speaker Profile

Hon'ble Mr. Balvinder Singh is Member (Technical) of National Company Law Appellate Tribunal (NCLAT). He has been associated with Commercial & Taxation group of CAG of India and has been instrumental in writing /supervision of more than 70 reports of CAG of India. He is graduate in commerce, master of Business Administration, Master of Public Administration, National Development & Project Planning, LLB and LLM. He worked with State Bank of India in early part of his career and joined the Indian Audit & Account Service in September, 1981.

Dr. (Ms.) Mukulita Vijayawargiya serves as Whole Time Member in the Insolvency and Bankruptcy Board of India. Prior to joining the Board, she was Additional Secretary in the Ministry of Law and Justice, Legislative Department, Government of India, New Delhi. She has over 36 years of experience in various fields of law. She joined the Ministry of Law and Justice in the Law Commission of India in 1999 as Deputy Law Officer, further she joined the Legislative Department of the Ministry of Law and Justice in 2003 as Deputy Legislative Counsel. She has been a member of the Indian Legal Service (ILS) since March, 2003. She has also been associated with drafting/ vetting of more than 100 legislative proposals in the Legislative Department. She was also member of the BLRC. She has delivered lectures at national and international institutions on various subjects of law. She has published a number of articles in various journals and is co-author of two books.

Ms. Ranjeeta Dubey, a career central banker, currently serves as Deputy General Manager with the Insolvency and Bankruptcy Board of India, where she handles the functions of corporate insolvency and individual insolvency. She has over 19 years of experience with the Reserve Bank of India in engagements including supervision of banking companies and non-bank financial companies, external reserves management, public debt management, rural planning and policy, and communication. She has co-authored a book "Mint Road Milestones: RBI at 75".

Mr. Sanjay Grover is member of Appellate Authority, established by the Act of Parliament. He was worked as council member, chairman, secretary and treasurer of NIRC of ICSI. He was also member of Accounting Standard Board of India, Secretarial Standard Board of India, Corporate Laws Committee constituted by ASSOCHAM, FICCI, PHD Chamber of Commerce & the Institute of Chartered Accountants of India.

Mr. Sumant Batra is an insolvency lawyer, thought leader and creative innovator and past President of Insol International. He is a many-faceted person with accomplishments in diverse spheres. A corporate and policy lawyer of global eminence by training, he has held leadership positions in prestigious multi-lateral, global and national organisations. As senior international consultant to the IMF, World Bank Group, OECD and other development institutions, he has worked extensively on policy matters in Africa, Eastern Europe, Middle East and South Asia.. Rated as India's No. 1 insolvency lawyer by Legal 500, his contributions to reforms in Indian insolvency system are well recognised. He is a frequent speaker at various international and domestic conferences. Presently, he is the Chairman of Society of Insolvency Practitioners of India.

Mr. Anuj Jain is a Partner in Deal Advisory and has worked on Insolvency, Restructuring, Cash and Working Capital management, Interim management, Business Transformation, Transaction Support engagements and senior level change management. In his previous engagements, he worked with Ernst & Young and Deloitte. Mr Jain has over 16 years of work experience in various facets of deal advisory, assisting a cross section of multinational, corporate and private equity clients in evaluating risks and opportunities in investment plans. He has led engagements both in India and overseas across several industries and sectors including Auto, Real Estate, Industrial products, Metals and mining, Healthcare, Foods and beverages and Oil & Gas.

Dr. (Ms.) Mamta Suri is Executive Director, Insolvency and Bankruptcy Board of India. Dr. Suri served as Chief General Manager, Insurance Regulatory Development Authority of India. She has obtained her Ph.D. in Finance from University of Delhi and M. Sc. in Insurance Risk and Management from City University, London. She is a Chartered Financial Analyst (CFA) from the Institute of Chartered Financial Analysts of India, and she has completed her graduation in law. She has also received Honorary membership for High Scholastic Achievement from USA.

Mr. Vikash Singh is working as Consultant at IBBI. He has more than 18 years of experience in equities, fixed income, and financial advisory with global investment banks, asset management companies and commercial banks. He specializes in distressed investments and has experience in financial modelling, bankruptcy restructuring, and theme based strategic investment advisory. He is also an emerging market expert in innovation and growth strategy and has

advised fortune 500 companies as part of Deloitte's Strategic Research and Innovation (SR&I) team and CEB's Research & Technology Executive Council (RTEC).

Mr. Savan Godiwala is partner, Deloitte Touche Tohmatsu India LLP, with over 25 years of experience in providing service in the areas of Mergers & Acquisitions, Private Equity, Debt Syndication, Restructuring Business Valuation, Financial Due Diligence. He has been on board and committees of many professional, industries and social associations. He is also a qualified Insolvency Professional. Savan has extensive experience in serving large national and multi-national clients in process industries, pharmaceuticals, engineering, financial services and other industry sectors. He also leads the Process Industries team within Corporate Finance in Deloitte India.

Mr. Anil Goel Chartered Accountant, founder and senior partner of M/s AKG & Co., Chartered Accountants is engaged in the practice of Accountancy, Audit, Taxation and Company Law for over 33 years. He specializes in consultancy and Project Financing including working capital management, BIFR cases, Rehabilitation of sick units, Corporate Debt Structuring and Restructuring, One Time Settlement, etc. He also specializes in valuation of assets of entities; handling of assignments of financial and legal due diligence, structuring and documentation of funding of a project by venture capitalist, HNIs; joint venture projects, strategic sales and mergers and acquisitions.

Mr. Pranav J. Damania is having experience of more than 20 years in practice as a Chartered Accountant. He is also a Certified Valuer from Institute of Chartered Accountant of India. His practices focus on Taxation, Cross-border Transaction, Virtual CFOs, Transaction services, Auditing and Assurance, valuation etc. He has handled cases of voluntary liquidation under the Code.

Mr. TSN Raja has retired as General Manager from Andhra Pradesh State Financial Corporation (APSFC) with over three decades of Banking Experience. He specializes in revival and turnaround of SME units.

Mr. Anurag Bhabhra is presently working as consultant at IBBI. He has worked as Risk Management Leader with aggregate 20 years of experience predominantly in the banking industry across the Indian and Middle Eastern markets.